

***IN THE HIGH COURT OF BOMBAY AT GOA***

**LD-VC-OCW-1-2020**

Peter Vaz .....Appellant/Applicant.

*Versus*

The Commissioner of Income Tax and Ors. .... Respondents

**LD-VC-OCW-2-2020**

Natalina Vaz .....Appellant/Applicant.

*Versus*

The Commissioner of Income Tax and Ors. .... Respondents

**LD-VC-OCW-3-2020**

Vanda Afonso .....Appellant/Applicant.

*Versus*

The Commissioner of Income Tax and Ors. .... Respondents

**LD-VC-OCW-4-2020**

Edger Afonso .....Appellant/Applicant.

*Versus*

The Commissioner of Income Tax and Ors. .... Respondents

Mr. Percy Pardiwala, Senior Advocate with Mr. Jai Singhania, Mr. H. D. Naik, and Mr. Kiran More, Advocates for the Applicants/Appellants.

Ms. Amira Razaq, Standing Counsel alongwith Ms. Tanya Ferreira, Advocate for the Respondents.

**Coram: M. S. SONAK &  
SMT. M. S. JAWALKAR, JJ.**

***Date : 14<sup>th</sup> July, 2020.***

P. C.:

Heard Mr. Pardiwala, learned Senior Advocate for the Appellants/Applicants and Ms. Amira Razaq, learned Standing Counsel for the Respondents.

2. Having regard to the issues raised in these Appeals, we are of the opinion that these Appeals are required to be disposed of finally, no sooner, the regular court proceedings commence.

3. There is already an interim order in operation in these matters. Accordingly, we clarify that the demands contained in paragraph 3 of the impugned communication dated 17.03.2020 shall remain stayed till 18.09.2020. This is because Mr. Pardiwala, the learned Senior Advocate for the Appellants/Applicants has stated that the Appellants/Applicants have already paid an amount of ₹50 lakh as is referred to in paragraph 2 of the impugned communication dated 17.03.2020.

4. Since it is expected that the regular court proceedings commence in September 2020, the interim relief is made to operate upto 18.09.2020.
  
5. Liberty is granted to the parties to apply for a fixed date for final disposal of the Appeals.

***SMT. M. S. JAWALKAR, J.***

***M. S. SONAK, J.***

msr.